

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6691/2018

(Arising out of impugned final judgment and order dated 23-03-2018 in CRLA No. 1385/1987 passed by the High Court Of Judicature At Allahabad)

RAM NARESH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 18-11-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI  
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. Rahul Kaushik, Adv.  
Mr. Anupam Mishra, AOR  
Ms. Prabha Mishra, Adv.  
Mr. Harikumar V., Adv.

For Respondent(s) Ms. Ruchira Goel, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

We have heard Mr. Rahul Kaushik, learned counsel appearing for the petitioner.

Leave granted.

Hearing of the appeal is expedited.

Learned counsel for the respondent-State is permitted to file vakalatnama and to enter appearance.

The Registry is directed to call for the original records from the courts below.

(MAHABIR SINGH)  
COURT MASTER

(BEENA JOLLY)  
BRANCH OFFICER